

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 92 of 1995.

Thursday this the 30th day of November, 1995.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

P. Janaki Amma,  
Temporary Status Group 'D',  
Attingal Head Post Office,  
residing at Mylathkonam Veedu,  
Keezhuvattom P.O.,  
Attingal. .. Applicant

(By Advocate Shri Sasidharan Chempazhanthiyil)

Vs.

1. Postmaster, Attingal.
2. Senior Superintendent of  
Post Offices,  
North Division, Thiruvananthapuram.
3. Chief Postmaster General,  
Kerala Circle,  
Thiruvananthapuram.
4. Director General,  
Postal Department,  
New Delhi.
5. Union of India represented by its  
Secretary, Ministry of Communications,  
New Delhi. .. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 30th November, 1995,  
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to regularise her  
services in a group 'D' post with effect from a date prior  
to the filing of the application and not specified.

Standing Counsel appearing on notice submits that applicant had been granted temporary status with effect from 29.11.89 and that she has been treated as a Group 'D' employee with effect from 29.11.92. This submission is made on the basis of letter No. VIG/16-18/95 dated 15.11.1995, which is produced alongwith a Memo. We record the statement. Learned counsel for applicant submits that this would satisfy his client. Hence, it is unnecessary to consider the matter further and we dispose of the application accordingly. No costs.

Thursday this the 30th day of November, 1995.

  
S.P. BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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